

MR. SPEAKER: They have withdrawn their objection. I declare, that the motion is adopted.

The motion was adopted. ✓

PROF. P. G. MAVALANKAR: I am on a point of procedure. The Chair put Mr. Madhu Limaye's motion to vote by a voice vote but because just one Opposition Member said that he challenges it, you, Sir, asked those Members supporting the motion to stand. (Interruptions). We stood up. Now, therefore those against the motion should also be asked to stand up.

MR. SPEAKER. I have already declared the result and it is no more open to discussion. I have declared that the motion is carried.

स्वास्थ्य और परिवार कल्याण मंत्री
(श्री राज नारायण) : मेरा एक वाइज्ड
ऑफ़ धार्डर है कि क्या इस सदन में किसी
को खटा होने के लिए बाध्य किया जा सकता
है ? ये लागू बँडे रह गये ।

SHRI JANARDHANA POOJARY
(Mangalore): Sir, I am on a point
of order. I draw your attention to
Rule 197. Yesterday I gave notice of
a Calling Attention motion for the....**

MR. SPEAKER: There is no point
of order involved. This is not going
on record because you have not taken
my permission. Nothing about that
will go on record.

13 hrs.

PAPERS LAID ON THE TABLE
GROUNDNUT OIL (REGULATION OF RE-
FINING AND PRICE) CONTROL ORDER,
1977

THE MINISTER OF COMMERCE
AND CIVIL SUPPLIES AND CO-
OPERATION (SHRI MOHAN DEA-
RIA): I beg to lay on the Table a
copy of the Refined Groundnut Oil

(Regulation of Refining and Price)
Control Order, 1977, published in
Notification No. S.O. 802(E) in
Gazette of India dated the 1st August,
1977, under sub-section (6) of section
3 of the Essential Commodities Act,
1955. [Placed in Library. See No.
LT-1091/77].

CORRECTION OF ANSWER TO S.Q. No.
492 DATED 15-7-77 RE. EXTENSION OF
JAMMU AIRPORT

THE MINISTER OF TOURISM
AND CIVIL AVIATION (SHRI
PURUSHOTTAM KAUSHIK): I beg
to lay on the Table a statement cor-
recting the answer given on the 15th
July, 1977 to a supplementary ques-
tion by Shri Mohd. Shafi Qureshi on
Starred Question No. 492 by Dr.
Karan Singh regarding extension of
Jammu Airport.

Statement

In the reply to the supplementary
question by Shri Mohammed Shafi
Qureshi, on the Starred Question No.
492 given in the Lok Sabha on the
15th July, 1977, it has been stated:

"That route is still under investi-
gation. The loss on the Delhi-
Jammu route is estimated at Rs. 27
lakh and 23 thousand. If this route
is operated with Boeing the loss
will increase to Rs. 1 crores 65 lakh
and 45 thousand. Under such cir-
cumstances I do not think that the
scheme can be taken up imme-
diately".

It has since been found that this
position is not wholly correct in so
far as the figures of loss are con-
cerned. The correct reply is as
under:

"That route is still under investi-
gation. The loss by operating HS-
748 aircraft through Jammu was
estimated in July, 1974 at Rs. 37.23
lakh per annum. If a Boeing is
operated through Jammu the loss
is estimated at Rs. 1,62,45,000/-.

*** Not recorded

Under such circumstances I do not think that the scheme can be taken up immediately".

STATEMENTS SHOWING VARIETY-WISE ALLOTMENTS OF CONTROLLED CLOTH TO VARIOUS STATES AND RETAIL SHOPS

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI KRISHNA KUMAR GOYAL): On behalf of Shri Arif Beg, I beg to lay on the Table—

(1) A copy each of the following statements (Hindi and English versions):—

(i) Statement showing variety-wise allotments of Controlled Cloth to various States and to Retail Shops out of October, 1975 packing (Allotted in November, 1975).

(ii) Statement showing variety-wise allotments of Controlled Cloth to various States and to Retail Shops out of November, 1975 packing (Allotted in December, 1975).

(iii) Statement showing variety-wise allotments of Controlled Cloth to various States and to Retail Shops out of December, 1975 packing (Allotted in January, 1976).

(iv) Statement showing variety-wise allotments of Controlled Cloth to various States and to Retail Shops out of January, 1976 packing (Allotted in February, 1976).

(v) Statement showing variety-wise allotments of Controlled Cloth to various States and to Retail Shops out of February, 1976 packing (Allotted in March, 1976).

(vi) Statement showing variety-wise allotments of Controlled Cloth to various States and to Retail Shops out of March, 1976 packing (Allotted in April, 1976).

(vii) Statement showing variety-wise allotments of Controlled Cloth to various States and to Retail Shops out of April, 1976 packing (Allotted in May 1976).

(viii) Statement showing variety-wise allotments of Controlled Cloth to various States and to Retail Shops out of May, 1976 packing (Allotted in June, 1976).

(ix) Statement showing variety-wise allotments of Controlled cloth to various States and to Retail Shops out of June, 1976 packing (Allotted in July, 1976).

(x) Statement showing variety-wise allotments of Controlled Cloth to various States and to Retail Shops out of July, 1976 packing (Allotted in August, 1976).

(xi) Statement showing variety-wise allotments of Controlled Cloth to various States and to Retail Shops out of August, 1976 packing (Allotted in September, 1976).

(xii) Statement showing variety-wise allotments of Controlled Cloth to various States and to Retail Shops out of September, 1976 packing (Allotted in October, 1976). [Placed in Library. See No. LT-1093/77].

ANNUAL REPORT OF THE MARINE PRODUCTS EXPORT DEVELOPMENT AUTHORITY, COCHIN FOR 1974-75 AND CERTIFIED ACCOUNTS OF THE AUTHORITY FROM 1972-73 TO 1975-76, TEXTILE COMMITTEE (APPEAL TO THE TRIBUNAL) AMENDMENT RULES, 1977, ETC. ETC.

SHRI KRISHNA KUMAR GOYAL: I beg to lay on the Table:

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Cochin, for the year 1974-75, under sub-section (3) of section 22 of the Marine Products Exports Development Authority Act, 1972.